

पत्रांक: 1756 / खनन लिपिक / 2021

कार्यालय
जिलाधिकारी, बुलन्दशहर।
दिनांक 28 जनवरी, 2021सेवा में,
रजिस्ट्रार महोदय,
मा0 राष्ट्रीय हरित अधिकरण,
नई दिल्ली।

विषय:- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित अपील सं0-52/2020 संजय कुमार शर्मा बनाम पर्यावरण, वन तथा जलवायु परिवर्तन मंत्रालय एवं अन्य में पारित आदेश दिनांक 26.11.2020 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करने का कष्ट करें। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित अपील सं0-52/2020 संजय कुमार शर्मा बनाम पर्यावरण, वन तथा जलवायु परिवर्तन मंत्रालय एवं अन्य में पारित आदेश दिनांक 26.11.2020 के अनुपालन में आख्या तैयारकर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित की जा रही है।

संलग्नक-उपरोक्तानुसार।

भवदीय
28/1/21
(सहदेव कुमार मिश्रा)
अपर जिलाधिकारी, (वि0/रा0)
बुलन्दशहर।

पृष्ठांकन:- / खनन लिपिक / 2021 तद्दिनांक।

प्रतिलिपि: जिलाधिकारी महोदय, बुलन्दशहर को आपके संदर्भ सं0-2364/एस.टी.-डी.एम. दिनांक 28.11.2020 के अनुक्रम में सादर सूचनार्थ प्रेषित।

अपर जिलाधिकारी, (वि0/रा0)
बुलन्दशहर।

189/24/DAU
3/2/2021

136/DR(10)
4/2/2021

11/11/2020

DR
3/2/21

DR
04/02/2021

Appx 52/20
PR purksh
2
JA 4/2

Sanjay Kumar Sharma

Applicant

VERSES

**Ministry of Environment, Forest &
Climate Change & Ors.**

Respondent(s)

Pointwise report

Pointwise report in the regarding above appeal number 52/2020 (IA number 3606/2020) is following-

1 - No comments are required till point number 01-04.

5- The way the statement of para number 05 is described is not acceptable. Prior to the mining operations being carried out by the lessee, all the formalities related to environment were legally completed to register the mining lease and conduct the mining operations. The mining operations have been conducted by the lease holder only after completion of all the necessary formalities. Geo coordinates were also obtained to complete the formalities. Geo Coordinates is given below in environmental clearance , joint demarcation report and mining lease registry-

Name of Pillars	Latitude	Longitude
A-	28° 7'7.53" N	78° 28' 0.32" E
B-	28°7'13.41" N	78° 28' 4.12" E
C-	28° 7'4.92" N	78° 28' 18.42" E
D-	28° 6'58.99" N	78° 28' 14.26" E

Thus there is no error in Geo coordinate

6. The way the statement of point number 06 is described is not acceptable. The Gata number 01 Block 01 area of Uchangaon Khadar of Tehsil Dibai is 9.879 hectares which is approved in the name of Shri Girishchandra, Environmental clearance was issued by Environment Department Lucknow after all necessary legal proceedings.

Annexure-01 Photocopy of Environmental clearance issued by Department of Environment, Lucknow.

7- The statement of point 07 is not mentioned the related in which area in Bulandshahr district and complaint mentioned in the appeal is not yet received in the District Magistrate Office Bulandshahr. Statement not accepted.

8- There is no need to comment in relation to point 08.

9- Point 9- The draft Environmental Assessment report was received at UP Pollution Control Board, Headquarter, Lucknow for Environment clearance to conducting the public hearing at Village Uchangaon Khadar, Tehsil Dibai, District Bulandshahr for sand mining project of river Ganga. In this regards, Member Secretary, Uttar Pradesh Pollution Control Board, Lucknow issued the vide letter number H26013/C-4/NOC/211/2018 dated 13/09/2018 photocopy is enclosed (Annexure-2). Subsequently, Public hearing was held on 23/10/2018 under the Chairmanship of Additional District Magistrate (Judicial) Bulandshahr. (Annexure-3)

The State Environment Impact Assessment Authority UP, Lucknow has grant Environment Clearance vide letter number 459/Parya/SEIAA/4374/2020 dated 15/10/2020 to Shri Girish Chandra S/o Shri Maharaj Singh for Block Number-01, Gata Number-01, Village Uchangaon Khadar, Tehsil-Dibai, District Bulandshahr. (Annexure-4). According this EC, final Environment Impact Assessment Report has been received on dated 19/02/2020.

10- The statement of point 10 is partially accepted. As far as the question of violation of the rules of notification dated 14/09/2006 is concerned, it is to clarify in this regard that the according to the Government Order number 532/55-Parya-2/2018-103(Parya) 2017 dated 23/04/ 2018 that arrangement is given in Office Memorandum number J112002/14/2006-IA-11 (1) (1-Part) dated 29/08/2017 of MoEF&CC that the collection of the baseline data for environmental impact assessment / environmental prenatal project can be done before submitting the application for environmental clearance or before the

3 *Arind* *d* *G*

Terms of reference (TOR) is granted by the State Level Special Assessment Committee but the condition has been laid that the base line data and public hearing should not be more than 03 years before the time of receiving the application for acceptance of environment clearance. 114

Annexure: - 5 (Government Order No. 532/55-Parya-2/2018-103(Parya) 2017 date 23 April 2018).

11. Point 11-The statement of point 11 not acceptable. This point has been answered in the above point 10
12. Point 12-Geo-coordinates related to record. No comment is required.

13. Point 13-Statement of point 13 is untrue, which is not acceptable. Letter No. 1122/Mining Section (91) dated 23/07/2020, which was sent by the District Magistrate Office Bulandshahar to the Director, Directorate of Environment, Uttar Pradesh, Lucknow. This letter was not issued in connection with the Terms of reference (TOR) to Mr. Girish Chandra. The Terms of reference (TOR) is not issued from the district office.

Annexure: - 6 (District Magistrate Office letter No. 1122/Mining Section (91) dated 23/07/2020)

14 Point 14- The way the statement of point number 14 is described is not acceptable. According to the records available in the file, the area of Gata number 02 is rakba 271.794 hectare.

15 Point 15- The way the statement of para number 15 is described is not acceptable. If here is any error in the Khasra map, it can be corrected from the tehsil level. A letter has also been sent to the Tehsil Dibai regarding the process of map improvement.

16. Point 16 is related to the process of improvement in the map.

17 Point 17- The way the statement of para number 17 is described is not acceptable. Through the District Magistrate's office Letter No.1122 / Mining Section (91) dated 23/07/2020, it has been clarified to the Director, Environment Directorate, Uttar Pradesh, Lucknow that no section is overlap.

18. Point 18- Regard to point 18, the situation was completely clarified by the District Magistrate Office's letter number-1122 / Mining Section (91) dated 23/07/2020

19. Point 19-The statement of point 19 not acceptable. This point is clearly answered in earlier points.

20. The statement of point 20 partially accepted. The geo coordinate Environmental Clearance Terms of Reference (ToR), demarcation report and registry are given. These geo coordinates are correct, which are as follows.

Cordinante No.-1

Name of Pillars	Latitude	Longitude
A-	28° 7'7.53" N	78° 28' 0.32" E
B-	28°7'13.41" N	78° 28' 4.12" E
C-	28° 7'4.92" N	78° 28' 18.42" E
D-	28° 6'58.99" N	78° 28' 14.26" E

The statement of the appellatant is that the following coordinate has been made available by the defendant-
Cordinante No.-2

A	28° 7' 2.789" N	78° 28' 0.252" E
B	28° 6'55.295" N	78° 28' 11.846" E
C	28° 6' 49.884" N	78° 28' 9.249" E
D	28° 6' 57.855" N	78° 27' 57.848" E

A letter related to the said geo coordinate-2 is available on the page number 318, on which the Mining Officer has written that Gio Fencing has been done in PGRS Practical Laboratory of Khanij Bhawan, Lucknow. Khasra maps are provided from over all UP on which the PGRS determines the potential mining areas and makes available to the potential geo-coordinate related districts of the area, which the District Mining Officer goes to on the spot and verifies the geo-co-ordinates The Geo Coordinate that are received after verification are considered to be the right Geo Coordinate of that area. The said Geo Coordinates has been made available for possible search, which has not been verified on the spot. The said Geo Coordinates was made available for exploration of potential mining area, those who have not been verified on the spot. The said Geo Coordinates is not related to the matter in question nor has the said Geo Coordinates been made available to anyone.

21. Point 21-The statement of point 21 not acceptable. This point is clearly answered in earlier points. The geo coordinate given in environment clearance, demarcation report and registry is same. The different geo coordinate, which is being stated by the appellatant, it has been answered extensively in point 20.

22. The statement of point 22 is partially acceptable. Mining work is being done only after completion of necessary legal proceedings as per rules in the case. According to the order dated 05/02/2020, issued by

3 *Arach* *[Signature]* *[Signature]*

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the Secretary, Department of Mining & Geology, the proponent will get environmental clearance as per the rules and execute the deed in a period of three months. SEIAA granted the Environment clearance by letter number 459 date 15/10/2020. Thereafter, the area was demarcated by joint team of Revenue, Mining Department and Regional Office Ghaziabad of Tehsil on 24/11/2020, and after that the mining lease registration was done on 28/11/2020, after which the mining work is operational.

23- The statement of point 23 is not true, which is not acceptable to be accepted. This point is clearly answered in earlier points.

24. The statement of point 24 not acceptable. This point is clearly answered in earlier points. Mining work is being done legally only after completion of all formalities.

25. Statement of point 25 is based on false, which is not acceptable.

26. The statement of point 26 not acceptable. This point is clearly answered in earlier points

27 The statement of point 27 not acceptable.

28. The statement of point 28 not acceptable

29. Statement of point 29 not acceptable.

30. The statement of point 30 not acceptable. Before the lease

Registry, other formalities related to environment was completed and only then the registry was done and mining work has been conducted.

31. The statement of point 31 is based on wrong facts which are not acceptable.

32. The statement of point 32 is not acceptable, the formalities related to the lease were completed as per rules and legal.

33. Statement of point 33 not acceptable

34. The statement of point 34 is not based on facts which are not acceptable.

35. Statement of point 35 not acceptable. Physical verification and other formalities were completed on the spot of mining area.

36. The statement of point 36 not acceptable. This point is clearly answered in earlier points.

37. The statement of point 37 not acceptable.

38. The statement of point 38 not acceptable.

39. Point 39 is not required to comment.

40. Point 40 is not required to comment.

The said appeal is filed without any ground contrary to the facts and rules, which is revocable.



(Ajay Kumar)

Assistant Environmental Engineer
U.P. Pollution Control Board
Bulandshahar



(Shiv Dayal Singh)
Mines Inspector
Bulandshahar



(Ashutosh Chauhan)

Regional Officer
U.P. Pollution Control Board
Bulandshahar



(Sahdev Kumar Mishra)

Additional District Magistrate (Finance & Revenue)
Bulandshahar

State Level Environment Impact Assessment Authority, Uttar Pradesh

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Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax: 91-522-2300 543
E-mail : doeuplko@yahoo.com
Website : www.seiaaup.com

To,
Shri Girish Chandra,
S/o Shri Maharaj Singh,
R/o Lucky Compound, Devsaini Ramghat Road,
Quaris Koil, District- Aligarh, U.P-202001

Ref. No. 459.../Parya/SEIAA/4374/2020

Date: 15 October, 2020

Sub: Environmental Clearance for Sand/ Morrum Mining at Khand no. 1, Gata No.1, Village Uchagaon Khadar, Tehsil-Dibai, District-Bulandshahar, U.P., (Lease Area-9.897 ha).

Dear Sir,

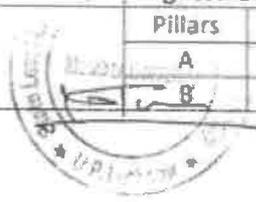
Please refer to your application/letter dated 28-06-2018, 03-07-2018, 18-09-2018, 19-02-2020, 14-05-2020, 31-07-2020, 21-08-2020 & 01-09-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 26-08-2020 and SEIAA meeting 09-10-2020.

The SEAC observed that District Magistrate, Bulandshahar has send a factual report dated 23/07/2020 in compliance of SEIAA, U.P. letter no. 85/Parya/4374/SEIAA/2019 dated 08/06/2020 regarding complaint letter dated 27/02/2020 of Shri Sanjay Kumar Sharma, S/o Shri Shyambabu Sharma, Village-Sujapur, Tehsil-Shikarpur, District-Bulandshahar.

In the mean time Shri Sanjay Kumar Sharma has made a complaint again to Chairman and Members of SEAC on 21/08/2020. The SEAC went through the complaint dated 27/02/2020 & 21/08/2020 and factual report dated 23/07/2020 with other relevant documents and not found any merit in the complaint dated 23/07/2020 & 21/08/2020. Accordingly, complaint of Shri Sanjay Kumar Sharma is disposed off.

1. The environmental clearance is sought for Sand/ Morrum Mining at Khand no. 1, Gata No.1, Village Uchagaon Khadar, Tehsil-Dibai, District-Bulandshahar, U.P., (Lease Area-9.897 ha).
2. The terms of reference in the matter were issued by SEIAA, U.P. Vide letter no. 579/Parya/SEAC/4374/2017 dated 12/12/2018.
3. The public hearing was organized on 23/10/2018 at Tehsil-Dibal, District-Bulandshahar, U.P.
4. Final EIA report submitted on 19/02/2020.
5. Salient features of the project as submitted by the project proponent:

1.	On-line proposal no.	SIA/UP/MIN/27950/2018		
2.	File no. Allotted by SEIAA, UP	4374		
3.	Name of Proponent	Mr. Girish Chandra		
4.	Full correspondence address of proponent and mobile no.	Lucky Compound, Devsaini Ramghat, Quaris Koil, Aligarh, Uttar Pradesh		
		Mobile No.: 9456667286		
		E-mail ID		
5.	Name of Project	Sand Mining Project		
6.	Project Location (Plot, Khsra/ Gata No.)	Khand No. 1, Gata No. 1		
7.	Name of River	Ganga		
8.	Name of Village	Uchagaon Khadar		
9.	Tehsil	Dibai		
10.	District	Bulandshahar		
11.	Name of Minor Mineral	Sand		
12.	Sanctioned Lease Area (in Ha.)	9.897 Ha.		
13.	Max. & Min mRL within lease area	Highest: 179.80mRL & Lowest: 175mRL		
14.	Pillar Coordinates (verified by DMO)	Pillars	Latitude	Longitude
		A	28°7'7.53"N	78°28'0.32"E
		B	28°7'13.41"N	78°28'4.12"E



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		C	28°7'4.92"N	78°28'18.42"E
		D	28°6'58.99"N	78°28'14.26"E
15.	Total Geological Reserves	3,81,305 m ³		
16.	Total Mineable Reserve in LOI	98,790 m ³ / annum		
17.	Total Proposed Production	4,93,950 m ³		
18.	Proposed Production/ year	98,790m ³ / annum		
19.	Sanctioned Period of Mine lease	5 Years		
20.	Production of mine/day	395 m ³ /day		
21.	Method of mining	Opencast Semi-mechanized		
22.	No. of working days	250		
23.	Working hours/ day	12 hours/day		
24.	No. of workers	40 Manpower		
25.	No. of vehicles movement/ day	59Units (Assumed Loading Capacity: 10 Tonnes/Unit)		
26.	Type of Land	State Government Land		
27.	Ultimate or Depth of Mining	2.5m		
28.	Nearest metalled road from site	Ramghat Road, 7 km, NW		
29.	Water requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking	0.6 KLD	
		Suppression of dust	0.25 KLD	
		Plantation	30 KLD	
		Others (if any)	-	
		Total	30.85 KLD	
30.	Name of QCI Accredited Consultant with QCI No. and period of validity.	GLOBUS ENVIRONMENT ENGINEERING SERVICES Certificate No. NABET/EIA/1821/IA0034, Valid Till April 03/2021		
31.	Any litigation pending against the project or land in any court	No		
32.	Details of 500m Cluster certificate verified by Mining officer	Cluster certificate issued by DMO (Mining Section), Bulandshahr, Letter No.142, dated 27-04-2015		
33.	Details of Lease area in approved DSR	Page No. 49, Table No. 18, Sr. No. 1		
34.	Proposed CER cost	Rs. 2.67 Lakhs per annum		
35.	Proposed EMP cost	Rs. 27 Lakhs		
36.	Length and breadth of Haul Road	Haul Road Length 2.5 km & Haul Road Width 6 m		
37.	No. of trees to be planted	50 Trees per Year		

6. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
7. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
8. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
9. There is no litigation pending in any court regarding this project.
10. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 26-08-2020 on the above said project, the State Level Environment Impact Assessment Authority meetings held on dated 09-10-2020 has decided to grant the Environmental Clearance to the title project for collection of 98,790 m³/year is proposed lease area 9.879 ha subject to effective implementation of the following General Conditions and specific conditions:

General condition:



1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite



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- data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
 25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
 26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
 27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
 28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
 29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
 30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
 31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
 32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
 33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
 34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
 35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
 36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
 37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
 38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
 39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
 40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
 41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water,

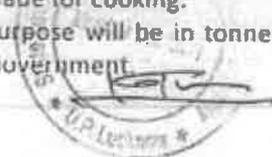


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- medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
 43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
 44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
 45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
 46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
 47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
 48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
6. Environment management in according to environmental status and impact of the project.
7. Selection of plants for green belt should be on the basis of pollution removal index.
8. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
9. Pakka motorable haul road to be maintained by the project proponent.
10. A separate Environmental Management Cell with suitable qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
11. Permission from the competent authority regarding evacuation route should be taken.
12. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
13. Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
14. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
15. Provision for cylinder to workers should be made for cooking.
16. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.



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17. Provide suitable mask to the workers.
18. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
19. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
20. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
21. Provision for two toilets and hand pumps should be made at mining site.
22. Drinking water for workers would be provided by tankers.
23. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
24. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
25. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
26. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
27. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
28. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
29. Width of the haul road shall be more than 6 meter.
30. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
31. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
32. If in future this lease area becomes part of cluster of equal to or more than 25 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
33. The Environmental clearance will be co-terminus with the mining lease period.
34. Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
35. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
36. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
37. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.
38. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
39. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.



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40. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
41. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
42. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
43. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
44. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
45. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].
46. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
47. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
48. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
49. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
50. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
51. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
52. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
53. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchayat.
54. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
55. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
56. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
57. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
58. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the



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SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.

59. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
60. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
61. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
62. Waste water from potable use be collected and reused for sprinkling.
63. During the school opening and closing time vehicle movement will be restricted.
64. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, If preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/4374/2019 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Bulandshahar, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या

सेवा में,

जिलाधिकारी,
बुलन्दशहर।

दिनांक

पंजीकृत

विषय: गंगा रिवर खण्ड सं०-१ गाटा सं०-१, खनन पट्टा क्षेत्र-९.८७९ हेक्टेयर, उत्पादन क्षमता-९८,७९० घनमीटर प्रतिवर्ष ग्राम-ऊंचगांव खादर, तहसील-डिबाई जिला-बुलन्दशहर उ०प्र० में गंगा नदी पर रेत खनन परियोजना की लोक सुनवाई के संबंध में।

महोदय,

कृपया उपरोक्त विषय का संदर्भ लेने का कष्ट करें। गंगा रिवर खण्ड सं०-१ गाटा सं०-१, खनन पट्टा क्षेत्र-९.८७९ हेक्टेयर, उत्पादन क्षमता-९८,७९० घनमीटर प्रतिवर्ष ग्राम-ऊंचगांव खादर, तहसील-डिबाई जिला-बुलन्दशहर उ०प्र० में गंगा नदी पर रेत खनन परियोजना की लोक सुनवाई हेतु पर्यावरणीय स्वीकृत हेतु प्रस्ताव प्राप्त हुए हैं। पर्यावरण एवं वन मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना सं०-एस०ओ०-१५३३ (ई) दिनांक १४.०९.२००६ के प्राविधानों के तहत प्रस्तावित परियोजना को State Level Environmental Impact assessment Authority से पर्यावरणीय स्वीकृत प्राप्त किया जाना अनिवार्य है।

उपरोक्त अधिसूचना के अनुसार जन सुनवाई पैनल में जिलाधिकारी अथवा उनके द्वारा नामित प्रतिनिधि एवं, राज्य प्रदूषण नियंत्रण बोर्ड के सदस्य द्वारा जन सुनवाई प्रक्रिया का संचालन किया जाना प्राविधानित है। जन सुनवाई प्रक्रिया अधिसूचना के प्राविधानों के अनुसार प्रस्तावित स्थल पर की जानी होती है।

अतः आपसे अनुरोध है कि उक्त परियोजना की लोक सुनवाई हेतु ३० दिन की नोटिस के उपरांत की तिथि, समय एवं स्थल निर्धारित करने का कष्ट करें जिससे लोक सुनवाई की सूचना समयानुसार दैनिक समाचार पत्रों में प्रकाशित कर लोक सुनवाई हेतु अग्रिम आवश्यक कार्यवाही की जा सके।

भवदीय,

(आशीष तिवारी)
सदस्य सचिव

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बुलन्दशहर को इस निर्देश के साथ प्रेषित कि जिलाधिकारी, बुलन्दशहर से सम्पर्क कर लोक सुनवाई हेतु नियमानुसार आवश्यक कार्यवाही सम्पादित करें। उद्योग द्वारा लोक सुनवाई हेतु ५०,०००/- का शुल्क बोर्ड मुख्यालय में जमा किया गया है।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० खनिज भवन, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
3. श्री गिरीश चन्द्र (प्रबंधक), पुत्र श्री महाराज सिंह, लकी कम्पाउण्ड, देवसनी, रामघाट रोड, कवारिस कोईल, अलीगढ़ को सूचनार्थ प्रेषित।

सदस्य सचिव

खण्ड संख्या-01, गाटा संख्या-1, श्री गिरीश चन्द्र पुत्र श्री महाराज सिंह पट्टेधारक के बालू खनन पट्टे का क्षेत्रफल 9.879 हेक्टेयर ग्राम-ऊँचागाँव खादर, तहसील-डिबाई, जनपद-बुलन्दशहर में बालू के खनन प्रोजेक्ट पर दिनांक-23.10.2018 को अपराह्न: 04.00 बजे सभागार, तहसील-डिबाई, जनपद-बुलन्दशहर में सम्पन्न लोक सुनवाई की कार्यवृत्ति के सम्बन्ध में :-

उपरोक्त संदर्भित बालू माइनिंग प्रोजेक्ट की पर्यावरण रवीकृति प्राप्त करने विषयक श्री गिरीश चन्द्र पुत्र श्री महाराज सिंह के आवेदन पत्र पर सम्यक विचारोपरान्त बोर्ड द्वारा पत्र संख्या-एच 26013/सी-4 /एनओसी/211/2018 दिनांक 13.09.2018 जो जिलाधिकारी महोदय, बुलन्दशहर को सम्बोधित है तथा क्षेत्रीय कार्यालय उ०प्र० प्रदूषण नियंत्रण बोर्ड बुलन्दशहर को पृष्ठांकित है के निर्देशों के अनुपालन में जिलाधिकारी महोदय, बुलन्दशहर से लोक सुनवाई आयोजित करने सम्बन्धी दिनांक, स्थान एवं समय नियत करने हेतु क्षेत्रीय कार्यालय बुलन्दशहर के अनुरोध पत्र पर जिलाधिकारी बुलन्दशहर द्वारा दिनांक 23.10.2018 को नामित अपर जिलाधिकारी, (न्यायिक) की अध्यक्षता में सभागार, तहसील-डिबाई, जनपद- बुलन्दशहर, नियत की गई थी। पर्यावरण एवं वन मंत्रालय भारत सरकार द्वारा पर्यावरण (संरक्षण) अधिनियम 1986 धारा-3 की उपधारा (1) (2) के खण्ड अ के अन्तर्गत पर्यावरण समाघात निर्धारण अधिसूचना संख्या-एस०ओ०-1533 दिनांक 14.09.2006 यथा संशोधित अधिसूचना संख्या-एस०ओ०-3067 (ई) दिनांक 01.12.2009 में वर्णित प्राविधानों के अन्तर्गत समाचार पत्र अमर उजाला "हिन्दुस्तान" के बुलन्दशहर संस्करण में दिनांक 19.09.2018 को प्रकाशित करायी गयी थी।

खनन परियोजनाओं के संबंध में राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति द्वारा मानक terms of reference तैयार की गयी है जो बेवसाइड www.seiaaup.in पर उपलब्ध है। उक्त मानक terms of reference के आधार पर पर्यावरण संघात ऑकलन/पर्यावरण प्रबन्ध परियोजना हेतु राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति द्वारा दिनांक 04.04.2018 को कार्यवाही हेतु निम्न निर्णय लिया गया है :-

"Project Proponent may undertake primary baseline data from the date of issuance of Letter of Intent without waiting for issuance to ToR. Project Proponent may also undertake the prescribed standard ToR for EIA studies if he applies for exemption from ToR presentation, he may be allowed to do so provided he fulfills all the necessary condition of standard ToR."

SEAC has no objection in holding joint Public hearing at the tehsil headquarter.

आज दिनांक 23.10.2018 को जिलाधिकारी महोदय, बुलन्दशहर द्वारा नामित अपर जिलाधिकारी (न्यायिक) श्री शमशाद हुसैन की अध्यक्षता में लोक सुनवाई का आयोजन सभागार तहसील-डिबाई, जनपद- बुलन्दशहर में आयोजित की गयी। उक्त लोक सुनवाई में निम्नांकित सदस्य मुख्य रूप से उपस्थित थे।

1. श्री शमशाद हुसैन, अपर जिलाधिकारी (न्यायिक) जनपद-बुलन्दशहर।
2. श्री उमाशंकर सिंह, उपजिलाधिकारी, तहसील-डिबाई, जनपद-बुलन्दशहर।
3. श्री आर०वी०सिंह, सहायक वैज्ञानिक अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बुलन्दशहर।
4. डॉ० एदल सिंह, सहायक भू वैज्ञानिक, बुलन्दशहर।
5. श्री राजकुमार यादव, तहसीलदार-डिबाई, जनपद-बुलन्दशहर।
6. श्री एस०सी० गर्ग, अपर सांख्यिकी अधिकारी, जिला उद्योग केन्द्र, बुलन्दशहर।
7. श्री अखिलेश कुमार गुप्ता, पर्यावरणीय सलाहकार इंजीनियर्स सर्विसेस, 326-बी, 3 मंजिल, सहारा शापिंग सेन्टर, फैजाबाद रोड, लखनऊ-226016

अन्य उपस्थित सदस्यों की उपस्थिति की छायाप्रति संलग्न है।

श्री आर०वी० सिंह, सहायक वैज्ञानिक अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बुलन्दशहर द्वारा लोक सुनवाई के सम्बन्ध में उपस्थित सदस्यों को अवगत कराया गया तथा प्रस्तावित परियोजना के सम्बन्ध

विस्तृत विवरण प्रस्तुत किया गया। अभिकथित किया गया कि उक्त परियोजना में बालू का खनन का कार्य गंगा-नदी के किनारे, खण्ड संख्या-01, गाटा सं0-01, ग्राम- ऊँचागांव खादर, तहसील-डिबाई, जनपद-बुलन्दशहर में प्रस्तावित है उपरोक्त अधिसूचना में वर्णित प्राविधानों के अनुसार किसी भी खनन परियोजना को प्रारम्भ करने से पूर्व उ0प्र0 सरकार द्वारा गठित स्टेट इनवायरोमेन्टल इम्पैक्ट असिसमेन्ट अथारिटी से पर्यावरणीय स्वीकृति प्राप्त किया जाना अनिवार्य है B1 श्रेणी के अन्तर्गत खनन क्षेत्र का क्षेत्रफल 50 हेक्टेयर से कम है। उक्त परियोजना को पर्यावरणीय स्वीकृति निर्गत करने के पूर्व खनन क्षेत्र के आस-पास लोक सुनवाई आयोजित किया जाना प्राविधानित है। यह भी अवगत कराया गया कि खनन कार्य से आस-पास के पर्यावरण पर पडने वाले प्रभाव पर पट्टेधारकों द्वारा पर्यावरणीय सलाहकार इंजीनियर-सर्विसिस, 326-एबी, 3 मंजिल, सहारा शॉपिंग सेन्टर, फैजाबाद रोड, लखनऊ-226016 को परामर्शी नियुक्त किया गया था।

परामर्शी द्वारा 10 किमी० की त्रिज्या में स्थित पर्यावरण के विभिन्न घटकों का अनुश्रवण/आंकड़ों के एकत्रण का कार्य स्टेट इनवायरोमेन्टल इम्पैक्टइ असिसमेन्ट अथारिटी द्वारा दी गयी (TOR)/टर्म ऑफ रिफरेन्स के बिन्दुओं के अनुरूप की गयी थी तथा उक्त आंकड़ों के आधार पर पर्यावरणीय प्रभाव मूल्यांकन एवं पर्यावरणीय प्रबन्धन योजना बोर्ड में प्रस्तुत की गयी थी तथा उसकी एक-एक प्रति अधिसूचना में वर्णित प्राविधानों के अन्तर्गत जिलाधिकारी कार्यालय, बुलन्दशहर जिला उद्योग केन्द्र बुलन्दशहर, जिला पंचायत बुलन्दशहर, खनन विभाग, बुलन्दशहर एवं क्षेत्रीय कार्यालय उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बुलन्दशहर में जनता के सुझाव, विचार, टीका टिप्पणियां प्रेषित करने हेतु परियोजना से सम्बन्धित संक्षिप्त अभिलेख उपलब्ध कराये गये थे। क्षेत्रीय अधिकारी द्वारा परामर्शी से विस्तृत विवरण प्रेषित किये जाने हेतु आग्रह किया गया।

परामर्शी श्री सोम्य द्विवेदी द्वारा अवगत कराया गया कि सन्दर्भित खनन पट्टा क्षेत्र 9.879 हेक्टेयर है। परियोजना का प्रमुख उद्देश्य बालू खनन ही है, जिससे राजकीय एवं निजी निर्माण हेतु प्रयोग किया जाता है, परन्तु भारत सरकार द्वारा वर्णित प्राविधानों के अन्तर्गत किसी भी खनन कार्य से पर्यावरण पर पडने वाले प्रभावों को यथासम्भव न्यूनतम करने हेतु पर्यावरणीय प्रबन्धन योजना तैयार कर प्रस्तुत की जानी होती है। जल प्रदूषण नियंत्रण हेतु उक्त परियोजना में कार्य करने वाले श्रमिकों को प्रशिक्षण देकर यह सुनिश्चित किया जायेगा कि नदी की धारा को दूषित न किया जाये, जैव भौतिकी पर पडने वाले प्रभाव को न्यूनतम करने हेतु खनन कार्य दिन में ही किया जायेगा।

साथ ही अवगत कराया गया है कि परियोजना में कार्य करने वाले समस्त श्रमिकों के स्वास्थ्य की पूर्ण जिम्मेदारी पट्टेधारक की होगी तथा परियोजना के प्रारम्भ होने पर ग्रामवासियों को रोजगार की प्राप्ति होगी। खनन कार्य के परिवहन हेतु वाहनो ट्रको/ट्रैक्टर/डम्पर इत्यादि के आवागमन से उत्पन्न धूल के नियंत्रण हेतु परियोजना में जल छिडकाव की व्यवस्था का प्राविधान किया जायेगा। पट्टेधारक द्वारा समय-समय पर पानी का छिडकाव किया जायेगा। ध्वनि प्रदूषण के नियंत्रण हेतु वाहन चालकों को प्रशिक्षित किया जायेगा कि अनावश्यक हार्न का प्रयोग न करें। खनन कार्य दिन के समय ही किया जायेगा। अगर पट्टेधारक द्वारा किसी भी निजी भूमि में रास्ता बनाया जाता है तो उसको नियमानुसार उचित मुआवजा तथा उसकी सहमति के उपरान्त ही बनाया जा सकता है। स्थल पर कूडेदान (डस्ट बिन) की व्यवस्था की जायेगी। मूवेबिल टॉयलेट (शौचालय) की व्यवस्था उपलब्ध करायी जायेगी। परामर्शी, संस्था द्वारा जल/वायु ध्वनि आदि से सम्बन्धित नमूने एकत्रित किये गये थे। विश्लेषण के उपरान्त प्रचालक केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी मानको से कम पाये गये हैं।

सर्वप्रथम परामर्शी श्री अखिलेश कुमार गुप्ता द्वारा सभी का स्वागत करते हुए यह कहा गया कि परियोजना के सम्बन्ध में विस्तृत जानकारी देंगे। उनके द्वारा बताया गया कि भूतत्व एवं खनिकर्म विभाग, उ०प्र०, शासनादेश सं०-1875/86-2017-57 (सा) 2017 टीसी-1 दिनांक 14.08.2017 के द्वारा प्रदेश में नदी तल में उपलब्ध उप खनिज बालू आदि के रिक्त क्षेत्रों पर उ०प्र० उप खनिज (परिहार) नियमावली 1963 के प्राविधानों के अन्तर्गत ई-टेण्डरिंग प्रणाली के माध्यम से जनपद बुलन्दशहर में बालू खनन हेतु तहसील डिबाई के ग्राम -ऊँचागाँव खादर के 03 क्षेत्रों में बालू को ई-निविदा के माध्यम से खनन पट्टा स्वीकृत किये जाने हेतु विज्ञप्ति सं०-51/खनन अनुभाग दिनांक 08.01.2018 को ई-निविदा पोर्टल पर अपलोड करते हुए दिनांक 13.02.2018 से दिनांक 16.02.2018 के मध्य ई-निविदा आमंत्रित की गयी।

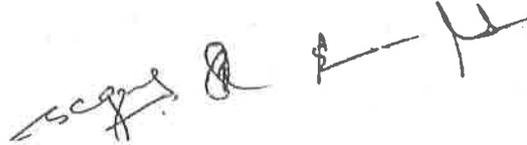
उक्त विज्ञप्ति के खण्ड क्रमांक सं० 01 पर अंकित ग्राम ऊँचागाँव खादर के खण्ड सं० 01 गाटा सं० 1 क्षेत्र 9.879 हेक्टेयर से अनुमानित खनन 98790 घनमी० प्रतिवर्ष में द्वितीय चरण की नीलामी जो दिनांक 20.02.2018 को दोपहर 2 बजे से सांय 5 बजे तक निर्धारित थी, उक्त निर्धारित तिथि पर द्वितीय चरण की नीलामी में आपके द्वारा रु 691/- की सर्वाधिक बिड प्रस्तुत कर बालू खनन हेतु बालू खनन पट्टा प्राप्त किया गया है, जिसके अनुसार उक्त क्षेत्र की मात्रा 98790 घनमीटर की कुल धनराशि रु 78939840/- (सात करोड़ नवासी लाख उन्तालीस हजार आठ सौ चालीस रुपये मात्र) प्रथम वर्ष हेतु निर्धारित की गयी है।

प्रस्तावित परियोजना का उद्देश्य नदी के किनारे का चौड़ा होने से रोकना तथा आसपास के क्षेत्रों को बाढ़ से होने वाले नुकसान से बचाना। नदी के बहाव क्षेत्र से लघु खनिजों (बालू) के खनन एवं संग्रहण के द्वारा नदियों के मौजूदा मार्ग को बनाये रखना। समाज के गरीब वर्ग के लिए आजीविका के अवसर उपलब्ध कराना। इस परियोजना से निर्माण सामग्री बालू की आपूर्ति में सुधार होगा, जिससे राज्य में बुनियादी जरूरतें जैसे- सड़कों, इमारतों, पुलों आदि के निर्माण पर सकारात्मक प्रभाव पड़ेगा।

प्रस्तावित परियोजना से खनन के लिए उपलब्ध क्षेत्रफल 9.879 हेक्टेयर होगा। खनन नदी क्षेत्र के उस भाग में होगा जो किसी भी प्रकार की वनस्पति से रहित है। हर वर्ष नदी क्षेत्र से लगभग 98790 घनमी० सामग्री के संग्रहण की प्रस्तावना की गयी है। विचाराधीन खनन क्षेत्र में नदी के प्राकृतिक प्रवाह को बाधित नहीं किया जाएगा। नदी में जल प्रवाह की मात्रा कैचमेन्टक्षेत्र में अवक्षेपण अर्थात् वर्षा की मात्रा के अनुसार बदलती है। बाढ़ के दौरान कोई गतिविधि नहीं की जायेगी। बालू खनन नदी के बहाव क्षेत्र तक ही सीमित रहेगा। खनन का कार्य मजदूरों द्वारा नदी तल के स्वीकृत क्षेत्र से ही किया जायेगा तथा रेत सामग्री उसके मौजूदा स्वरूप से ही संग्रहित की जायेगी। खनन की प्रक्रिया केवल 01 मीटर की गहराई अथवा भूजल स्तर से ऊपर, में जो कम हो, तक ही की जायेगी। बालू सामग्री का खनन बाढ़ के दौरान पूरी तरह से रोक दिया जायेगा।

प्रस्तावित परियोजना से निर्माण के लिए बालू सामग्री का खनन अत्यंत आवश्यक है। इस परियोजना से आस-पास के क्षेत्र में रहने वाले लोगों को रोजगार उपलब्ध होगा। इस परियोजना से लोगों की सामाजिक और आर्थिक स्थिति में सुधार होगा। लघु खनिजों का अवैज्ञानिक संग्रहण रूक जायेगा। राज्य के लिए राजस्व उपलब्ध होगा जो आर्थिक विकास के लिए आवश्यक है।

कॉर्पोरेट सामाजिक जिम्मेदारी (परियोजना की लागत का 5) = 2.67 लाख (आधार आकलन सर्वेक्षण की वास्तविक आवश्यकता के आधार पर) - पास के गांवों और स्कूलों के हैंड पंप की स्थापना। पास के गांवों में सौर सड़क प्रकाश। महिलाओं के लिए पास के गांव के लिए शौचालय। सामान्य स्वास्थ्य जांच के लिए मेडिकल शिविर का आयोजन।



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पर्यावरणीय वितरण - पर्यावरणीय गुणवत्ता की जांच के लिये खनन क्षेत्र के आस-पास के स्थानों का चुनाव किया गया है। अध्ययन काल के दौरान, व्यापक वायु गुणवत्ता के नमूने 5 स्थानों पर, मृदा गुणवत्ता की जांच 5 स्थानों पर, ध्वनि स्तर की जांच 5 स्थानों पर, भू-जल गुणवत्ता के नमूने 5 स्थानों पर, तथा सतह जल गुणवत्ता के नमूने 3 स्थान पर जांच की गई।

खनन प्रक्रिया - खनन कार्य खुली खुदाई प्रक्रिया के द्वारा नदी के किनारे उपलब्ध साधारण बालू पर किया जायेगा। खनन कार्य अर्ध यंत्रिकृत (सेमी-मेकेनाइज्ड) विधि द्वारा किया जायेगा। वर्षा ऋतु में खनन कार्य पूर्ण रूप से रोक दिया जायेगा। साधारण बालू का खनन सेमी-मेकेनाइज्ड विधि से की जाएगी तथा वाहन में अर्ध यंत्रिकृत विधि द्वारा भर दी जाएगी। जिसमें हल्के उपकरणों का प्रयोग किया जायेगा।

परियोजना के लाभ - नदी चैनल पर नियंत्रण। नदी के किनारे की रक्षा। बाढ़ के कारण आसपास के कृषि भूमि की डूबने को कम करना। नदी के स्तर के बढ़ने को कम करना। निर्माण के लिए उपयोगी आर्थिक संसाधन पैदा करना। ग्रामीणों के लिए रोजगार उत्पन्न रोजगार पैदा करना। आस-पास के स्थानीय निवासियों की सामाजिक आर्थिक स्थितियों में सुधार।

प्रभाव मूल्यांकन तथा रोकथाम मानक - क्रियाशील अवस्था के दौरान - परियोजना की क्रियाशील अवस्था के दौरान पर्यावरण पर कठोर प्रभाव पड़ सकता है, यदि सहज तथा सही रोकथाम मानक ना लिए जायें। पर्यावरण प्रबंधन परियोजना तथा प्रभाव आगे समझाए गये हैं।

प्रत्याशित पर्यावरणीय प्रभाव व रोकथाम के उपाय -

वायु पर प्रभाव - वायु की गुणवत्ता के अध्ययन से पाया गया कि खनन प्रक्रिया से वहां के पर्यावरण पर कोई विशेष प्रभाव नहीं पड़ेगा। खनन प्रक्रिया, लोडिंग और उनके परिवहन के दौरान धूल के सूक्ष्म कण का उत्सर्जन होगा। धूल के कण पी.एम. 10 एवं पी.एम 2.5 प्रमुख वायु उत्सर्ग है।

उपाय : वायु प्रदूषण की रोकथाम हेतु नियमित जल का छिड़काव व हरित पट्टिका का विकास प्रस्तावित है।

जल पर्यावरण पर प्रभाव - रेत/मोरम के खनन से जल प्रवाह के मार्ग पर एवं भौतिक गुणों में प्रत्यक्ष प्रभाव पड़ेगा। भौतिक गुणों में परिवर्तन होने से जल प्रवाह के जीवों और सम्बन्धित तटीय आवासों पर प्रभाव पड़ेगा।

उपाय : जमाव नदी के माध्यम/निचले हिस्से में पाया जाता है। पट्टे की पूरी अवधि के दौरान, जमाव पर 3 मीटर भूतल से नीचे काम किया जायेगा। खुले गड्ढों की अंतिम गहराई भूतल से नीचे 3 मीटर तक ही होगी।

ध्वनि पर प्रभाव - खनन का स्थान गांवों से दूर है जिससे ध्वनि का प्रभाव विशेष नहीं होगा। खनन प्रक्रिया से सिर्फ परिवहन द्वारा ही ध्वनि उत्पन्न होगी।

उपाय : ध्वनि की रोकथाम के लिए कम ध्वनि उत्पन्न करने वाले वाहनों को ही वरीयता दी जायेगी।

मृदा पर प्रभाव - वायु में धूल कणों के स्थिर होने से मृदा की संरचना व रासायनिक तत्वों में बदलाव हो सकता है व ठोस पार्टिकुलेट के पानी में बह जाने से भी मृदा पर प्रभाव पड़ सकता है।

उपाय : आस-पास के गांवों की सड़कों पर पौधारोपण किया जायेगा जिससे धूल के प्रभाव को कम किया जा सके।

परामर्शी द्वारा अवगत कराया गया कि इस परियोजना से पर्यावरणीय सम्बन्धी किसी भी प्रकार की परेशानी हो तो वह अपनी समस्या/शिकायत दर्ज करा सकता है।

प्रश्न सं०-1. श्री रमेश चन्द पुत्र श्री जय सिंह, ऊर्चागाँव खादर, तहसील-डिबाई, जनपद-बुलन्दशहर द्वारा अवगत कराया गया कि खनन कार्य हेतु, खनन क्षेत्र के आस-पास गाँवों के श्रमिकों द्वारा ही खनन कार्य लिया जाये।

उत्तर सं०-1 परामर्शी द्वारा अवगत कराया गया कि खनन कार्य हेतु आस पास के गाँव के ही श्रमिकों को खनन कार्य हेतु लगाया जायेगा।

गंगा नदी की धारा प्रवाह पर कोई असर नहीं पड़ेगा। जिससे भूगर्भ जल का स्तर नीचे नहीं जायेगा। उक्त परियोजना में ट्रकों के आवागमन से उड़ने वाली धूल के नियंत्रण हेतु पानी छिड़काव की व्यवस्था की जायेगी जिससे फसलों पर कोई विपरीत प्रभाव नहीं पड़ेगा।

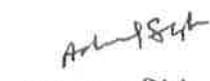
पट्टेधारक प्रतिनिधि श्री गिरीश चन्द्र द्वारा आश्वस्त किया गया कि ग्रामवासियों द्वारा जो भी आपत्ति या सुझाव दिये गये हैं उन सभी का समाधान ग्रामवासियों की आपसी सहमति से किया जायेगा तथा परियोजना में खनन कार्य से कोई भी समस्या नहीं होने देंगे।

डॉ० एदल सिंह, सहा० भू वैज्ञानिक, खनन विभाग, बुलन्दशहर द्वारा अवगत कराया गया कि परियोजना में प्रयुक्त ट्रकों के आवागमन से उड़ने वाली धूल के नियंत्रण हेतु पानी का छिड़काव किया जायेगा तथा ग्राम की मुख्य सड़क के निर्माण हेतु जिला खनिज फाउंडेशन में उपलब्ध धनराशि से प्रस्ताव तैयार कर भविष्य में पक्का मार्ग बनाया जा सकता है।

अपर जिलाधिकारी (न्यायिक), महोदय बुलन्दशहर द्वारा अवगत कराया गया कि खनन कार्य से ग्रामवासियों को रोजगार मिलने के अवसर प्राप्त होंगे। ट्रकों के आवागमन से उड़ने वाली धूल के कारण खराब होने वाली फसलों को बचाने हेतु नियमित रूप से जल छिड़काव किया जायेगा तथा फसलों के खराब होने पर उचित मुआवजा दिया जायेगा। वाहनों के आवागमन से होने वाली क्षति की पूर्ति पट्टेधारकों द्वारा की जायेगी। खनन कार्य से प्राप्त राजस्व का कुछ अंश ग्राम विकास जैसे सड़क, स्कूल आदि में प्रयोग किया जायेगा। साथ ही अवगत कराया गया कि परियोजना में खनन का कार्य वैज्ञानिक तरीके से किया जायेगा, जिसमें सेमी आटो मशीनों का प्रयोग किया जायेगा तथा भूगर्भ जल स्तर गिरने की समस्या वर्षा ऋतु में कम होना व सॉर्सिबल पम्पों द्वारा भूगर्भ से अत्यधिक दोहन किया जाना है। उक्त बैठक की बीडियोग्राफी की गयी है। जिसको कार्यवृत्त के साथ संलग्न कर शासन को प्रेषित की जायेगी तदोपरान्त पर्यावरणीय स्वीकृति होने के पश्चात पट्टे धारक द्वारा प्रस्तावित परियोजना पर खनन कार्य किया जायेगा। प्लास्टिक का प्रयोग खनन परियोजना स्थल पर पूर्णतया प्रतिबन्धित रहेगा। यदि पट्टेधारक द्वारा पर्यावरण स्वीकृति में आरोपित शर्तों का अनुपालन नहीं किया जाता है तो ग्रामवासियों की शिकायत पर पट्टा निरस्त किये जाने का प्राविधान है।

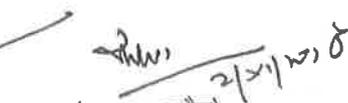
सहायक वैज्ञानिक अधिकारी द्वारा अन्त में उपस्थित सदस्यों का आभार प्रकट करते हुए अपर जिलाधिकारी से लोक सुनवाई के समापन हेतु आवश्यक अनुमति प्राप्त कर लोक सुनवाई के समापन की घोषणा की गयी।


(एस.सी. गर्ग)
अपर संख्याधिकारी,
जिला उद्योग केन्द्र
बुलन्दशहर


(डॉ० एदल सिंह)
सहा० भू वैज्ञानिक,
खनन विभाग,
बुलन्दशहर


(आर०वी०सिंह)
सहा० वैज्ञानिक,
उ०प्र० प्र०नि०बो०,
बुलन्दशहर


(उमाशंकर सिंह)
उपजिलाधिकारी,
डिबाई


(शमशाद हुसैन)
अपर जिलाधिकारी (न्यायिक)
बुलन्दशहर

खण्ड सं०-02, गाटा सं०-2/1, ग्राम-ऊँचागाँव खादर, खण्ड सं०-1, गाटा सं०-1, ग्राम-ऊँचागाँव खादर, खण्ड सं०-1, गाटा सं०-2/1, ग्राम ऊँचागाँव खादर, तहसील डिबाई, जनपद-बुलन्दशहर में गंगा नदी पर रेत खनन परियोजना की प्रस्तावित लोक सुनवाई दिनांक 23.10.2018 को अपरान्ह: 04:00 बजे सभागार, तहसील-डिबाई, जनपद-बुलन्दशहर में उपस्थित पंजिका का विवरण।

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क्र०सं०	नाम	पता	गो०नं०	हस्ताक्षर
1.	शामशाद हुसैन	अपर जिलाधिकारी (न्यायिक) बुलन्दशहर		
2.	आर०वी० सिंह	सडा० वेजा० अदि० 30.50.50 नि० नो० बुलन्दशहर	7839891790	
3.	उमा शंकर सिंह	उपजिलाधिकारी, डिबाई, बुलन्दशहर	94511416731	
4.	राज कुमार सिंह भादव	तहसील डिबाई	94544/6740	
5.	शंकर प्रसाद सिंह	सडा० वेजा० अदि० बुलन्दशहर	9719476242	
6.	कुंवर सन्तोष कुमार	अपर अभियंता, इ०५०५० नि० नो० बुलन्दशहर	7839891917	
7.	सोहन द्विवेदी	G-8/6, Sec-11, Rohini	9654310571	
8.	इन्द्र कुमार शर्मा	G-9/6, Sec-11, Rohini	7053039645	
9.	जितेंद्र सिंह	शाम-पोस्ट बुलन्दशहर जिला-बुलन्दशहर	941198329	
10.	वीरेंद्र कुमार	306	7839891920	
11.	पशुपाल सिंह	7300856231		
12.	आशुतोष कुमार	70888/8776		
13.	शैलेंद्र कुमार	7282882001		
14.	जयप्रकाश	9557681200		
15.	सोहन शर्मा	9058479325		
16.	अनिल कुमार	8171741111		
17.	नानक	9719016076		
18.	विजय सिंह	9758217085		
19.	जितेंद्र सिंह	9720829782		
20.	राजेंद्र कुमार	8954670965-2		

21.	सुनीलकुमार सुगल	8218545260	16)
22.	वीरेश-इ. राव	9716190024	SUN
23.	राधा राव	97120985125	राधा राव
24.	केशवराव सुगल	9458758697	केशवराव सुगल
25.	Armit Singh	7351512415	Armit
26.	उमेश चव्हाण		उमेश चव्हाण
27.	चैतन सिंह	9716255748	चैतन
28.	विनोद सिंह	9789168163	विनोद
29.	सुनील उपाध्याय	9261020083	उपाध्याय
30.	मोहन	9759067703	Mohan
31.	सुधाकर शर्मा	8218099128	सुधाकर शर्मा
32.	रवीश चन्द	9719856060	रवीश
33.	महेशचन्द्र शर्मा	9758630406	महेशचन्द्र शर्मा
34.	डिनेश	8449844935	डिनेश
35.	प्रदीप शर्मा	9568593001	प्रदीप
36.	विपीन चव्हाण	9690051155	विपीन
37.	सुनील कुमार	7748183258	सुनील
38.	Praveen K. Gaur	8630446481	Praveen
39.	सुभाष चंद्र गोडगुण्डवार	7252097958	सुभाष
40.	सुरेश	75350589	सुरेश
41.	Akhilash K. Bujale	7398041242	Akhilash
42.	S. C. GARG	9458284491	S. C. GARG
43.			
44.			

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow-226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Girish Chandra,
S/o Shri Maharaj Singh,
R/o Lucky Compound, Devsaini Ramghat Road,
Quaris Koil, District- Aligarh, U.P.-202001

Ref. No. 459/Parya/SEIAA/4374/2020

Date: 15 October, 2020

Sub: Environmental Clearance for Sand/ Morrum Mining at Khand no. 1, Gata No.1, Village Uchagaon Khadar, Tehsil-Dibai, District-Bulandshahar, U.P., (Lease Area-9.897 ha).

Dear Sir,

Please refer to your application/letter dated 28-06-2018, 03-07-2018, 18-09-2018, 19-02-2020, 14-05-2020, 31-07-2020, 21-08-2020 & 01-09-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 26-08-2020 and SEIAA meeting 09-10-2020.

The SEAC observed that District Magistrate, Bulandshahar has send a factual report dated 23/07/2020 in compliance of SEIAA, U.P. letter no. 85/Parya/4374/SEIAA/2019 dated 08/06/2020 regarding complaint letter dated 27/02/2020 of Shri Sanjay Kumar Sharma, S/o Shri Shyambabu Sharma, Village-Sujapur, Tehsil-Shikarpur, District-Bulandshahar.

In the mean time Shri Sanjay Kumar Sharma has made a complaint again to Chairman and Members of SEAC on 21/08/2020. The SEAC went through the complaint dated 27/02/2020 & 21/08/2020 and factual report dated 23/07/2020 with other relevant documents and not found any merit in the complaint dated 23/07/2020 & 21/08/2020. Accordingly, complaint of Shri Sanjay Kumar Sharma is disposed off.

1. The environmental clearance is sought for Sand/ Morrum Mining at Khand no. 1, Gata No.1, Village Uchagaon Khadar, Tehsil-Dibai, District-Bulandshahar, U.P., (Lease Area-9.897 ha).
2. The terms of reference in the matter were issued by SEIAA, U.P. Vide letter no. 579/Parya/SEAC/4374/2017 dated 12/12/2018.
3. The public hearing was organized on 23/10/2018 at Tehsil-Dibai, District-Bulandshahar, U.P.
4. Final EIA report submitted on 19/02/2020.
5. Salient features of the project as submitted by the project proponent:

1.	On-line proposal no.	SIA/UP/MIN/27950/2018		
2.	File no. Allotted by SEIAA, UP	4374		
3.	Name of Proponent	Mr. Girish Chandra		
4.	Full correspondence address of proponent and mobile no.	Lucky Compound, Devsaini Ramghat, Quaris Koil, Aligarh, Uttar Pradesh		
		Mobile No.: 9456667286		
		E-mail ID		
5.	Name of Project	Sand Mining Project		
6.	Project Location (Plot. Khsra/ Gata No.)	Khand No.1, Gata No.1		
7.	Name of River	Ganga		
8.	Name of Village	Uchagaon Khadar		
9.	Tehsil	Dibai		
10.	District	Bulandshahar		
11.	Name of Minor Mineral	Sand		
12.	Sanctioned Lease Area (in Ha.)	9.897 Ha.		
13.	Max. & Min mRL within lease area	Highest: 179.80mRL & Lowest: 175mRL		
14.	Pillar Coordinates (verified by DMO)	Pillars	Latitude	Longitude
		A	28°7'7.53"N	78°28'0.32"E
		B	28°7'13.41"N	78°28'4.12"E

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E.C. for Sand/ Morrum Mining at Khand no. 1, Gata No.1, Village Uchagaon Khadar, Tehsil-Dibal, District-Bulandshahr, U.P.,
[Lease Area-9.897 ha].

		C	28°7'4.92"N	78°28'18.42"E
		D	28°6'58.99"N	78°28'14.26"E
15.	Total Geological Reserves	3,81,305 m ³		
16.	Total Mineable Reserve in LOI	98,790 m ³ / annum		
17.	Total Proposed Production	4,93,950 m ³		
18.	Proposed Production/ year	98,790m ³ / annum		
19.	Sanctioned Period of Mine lease	5 Years		
20.	Production of mine/day	395 m ³ /day		
21.	Method of mining	Opencast Semi-mechanized		
22.	No. of working days	250		
23.	Working hours/ day	12 hours/day		
24.	No. of workers	40 Manpower		
25.	No. of vehicles movement/ day	59Units (Assumed Loading Capacity: 10 Tonnes/Unit)		
26.	Type of Land	State Government Land		
27.	Ultimate of Depth of Mining	2.5m		
28.	Nearest metalled road from site	Ramghat Road, 7 km, NW		
29.	Water requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking	0.6 KLD	
		Suppression of dust	0.25 KLD	
		Plantation	30 KLD	
		Others (If any)	-	
Total:	30.85 KLD			
30.	Name of QCI Accredited Consultant with QCI No. and period of validity.	GLOBUS ENVIRONMENT ENGINEERING SERVICES Certificate No. NABET/EIA/1821/IA0034, Valid Till April 03/2021		
31.	Any litigation pending against the project or land in any court	No		
32.	Details of 500m Cluster certificate verified by Mining officer	Cluster certificate issued by DMO (Mining Section), Bulandshahr, Letter No.142, dated 27-04-2015		
33.	Details of Lease area in approved DSR	Page No. 49, Table No. 18, Sr. No. 1		
34.	Proposed CER cost	Rs. 2.67 Lakhs per annum		
35.	Proposed EMP cost	Rs. 27 Lakhs		
36.	Length and breadth of Haul Road	Haul Road Length-2.5 km & Haul Road Width 6 m		
37.	No. of trees to be planted	50 Trees per Year		

6. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
7. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
8. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
9. There is no litigation pending in any court regarding this project.
10. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 26-08-2020 on the above said project, the State Level Environment Impact Assessment Authority meetings held on dated 09-10-2020 has decided to grant the Environmental Clearance to the title project for collection of 98,790 m³/year is proposed lease area 9.879 ha subject to effective implementation of the following General

Conditions and specific conditions:

General condition:



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E.C. for Sand/ Morrum Mining at Khand no. 1, Gata No.1, Village Uchagaon Khadar, Tehsil-Dibai, District-Bulandshahar, U.P.,
(Lease Area-9.897 ha).

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite



- data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
 25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
 26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
 27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
 28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
 29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
 30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
 31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
 32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
 33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
 34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
 35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
 36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
 37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
 38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
 39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
 40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
 41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water,



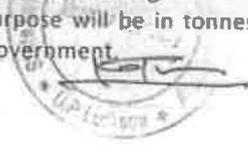
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E.C. for Sand/ Morrum Mining at Khand no. 1, Gata No.1, Village Uchagaon Khadar, Tehsil-Dibai, District-Bulandshahar, U.P.,
(Lease Area-9.897 ha).

- medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
 43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
 44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
 45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
 46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
 47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
 48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.-
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
6. Environment management in according to environmental status and impact of the project.
7. Selection of plants for green belt should be on the basis of pollution removal index.
8. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
9. Pakka motorable haul road to be maintained by the project proponent.
10. A separate Environmental Management Cell with suitable qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
11. Permission from the competent authority regarding evacuation route should be taken.
12. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
13. Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
14. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
15. Provision for cylinder to workers should be made for cooking.
16. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.



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E.C. for Sand/ Morrum Mining at Khand no. 1, Gata No.1, Village Uchagaon Khadar, Tehsil-Dibai, District-Bulandshahar, U.P.,
(Lease Area-9.897 ha).

17. Provide suitable mask to the workers.
18. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
19. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
20. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
21. Provision for two toilets and hand pumps should be made at mining site.
22. Drinking water for workers would be provided by tankers.
23. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
24. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
25. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
26. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
27. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
28. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
29. Width of the haul road shall be more than 6 meter.
30. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
31. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
32. If in future this lease area becomes part of cluster of equal to or more than 25 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
33. The Environmental clearance will be co-terminus with the mining lease period.
34. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
35. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
36. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
37. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.
38. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
39. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.



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E.C. for Sand/ Morrum Mining at Khand no. 1, Gata No.1, Village Uchagaon Khadar, Tehsil-Dibal, District-Bulandshahar, U.P.,
(Lease Area-9.897 ha).

40. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
41. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
42. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
43. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
44. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
45. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored (TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)).
46. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
47. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
48. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
49. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
50. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
51. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
52. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
53. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchayat.
54. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
55. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
56. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
57. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
58. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the



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E.C. for Sand/ Morrum Mining at Khand no. 1, Gata No.1, Village Uchagaon Khadar, Tehsil-Dibai, District-Bulandshahar, U.P.,
(Lease Area-9.897 ha).

SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.

59. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
60. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
61. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
62. Waste water from potable use be collected and reused for sprinkling.
63. During the school opening and closing time vehicle movement will be restricted.
64. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional-environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.


(Ashish Tiwari)

Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/4374/2019 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Bulandshahar, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

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संख्या-532/55-पर्या-2-2018-103 (पर्या)/2007

प्रेषक,

रेणुका कुमार,

प्रमुख सचिव,

उ०प्र० शासन।

सेवा में,

समस्त जिलाधिकारी,

उ०प्र०।

पर्यावरण अनुभाग-2

लखनऊ: दिनांक : 23 अप्रैल, 2018

विषय-नदी तट खनन परियोजनाओं की पर्यावरणीय स्वीकृति के त्वरित निस्तारण के संबंध में।

महोदय,

कृपया पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के कार्यालय ज्ञाप सं०-जे-11013/41/2006-आई०ए०-11(1) (Part) दिनांक 29.08.2017 का संदर्भ ग्रहण करने का कष्ट करें। उक्त कार्यालय ज्ञाप में यह व्यवस्था दी गयी है कि पर्यावरण संघात ऑकलन/पर्यावरण प्रबन्ध परियोजना हेतु बेस लाईन डाटा का संग्रहण पर्यावरणीय स्वीकृति हेतु आवेदन पत्र प्रस्तुत करने के पूर्व अथवा राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति द्वारा terms of reference निर्गत करने के पूर्व से ही किया जा सकता है। परन्तु शर्त यह रखी गयी है कि बेस लाईन डाटा व जन सुनवाई पर्यावरणीय स्वीकृति हेतु आवेदन-पत्र प्राप्त किये जाने के समय से 03 वर्ष से अधिक पूर्व की नहीं होनी चाहिए।

2- खनन परियोजनाओं के संबंध में राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति द्वारा मानक terms of reference तैयार की गयी है जो बेवसाइट www.seiaaup.in पर उपलब्ध है। उक्त मानक terms of reference के आधार पर पर्यावरण संघात ऑकलन/पर्यावरण प्रबन्ध परियोजना हेतु राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति द्वारा दिनांक 04.04.2018 को कार्यवाही हेतु निम्न निर्णय लिया गया है:-

"Project Proponent may undertake primary baseline data from the date of issuance of Letter of Intent without waiting for issuance to ToR. Project Proponent may also undertake the prescribed standard ToR for EIA studies if he applies for exemption from ToR presentation, he may be allowed to do so provided he fulfills all the necessary condition of standard ToR."

SEAC has no objection in holding joint Public hearing at the tehsil headquarter.

उक्त निर्णयानुसार कार्यवाही की जा सकती है।

क्रमशः 2

जिलाधिकारी
लखनऊ
23/4/18
न लिपिक
पर्यावरण
शहर
आवे
AD (M) CT
BSR
23/4/18

3- पर्यावरण संघात ऑकलन अधिसूचना दिनांक 14.09.2006 में यह भी प्रावधान है कि प्रदूषण नियंत्रण बोर्ड द्वारा ड्राफ्ट पर्यावरण संघात ऑकलन रिपोर्ट प्राप्त हो जाने के सात दिन के अंदर जन सुनवाई हेतु स्थल व तिथि तय कर दी जायेगी। एक क्लस्टर में आने वाली नदी तट खनन परियोजनाओं की संयुक्त रूप से सुनवाई पर्यावरणीय अनापत्ति के त्वरित निस्तारण की दृष्टि से की जा सकती है। यह तभी संभव होगा जबकि पर्यावरण संघात आकलन रिपोर्ट उ0प्र0 प्रदूषण नियंत्रण बोर्ड के समक्ष एक साथ प्रस्तुत की जाये।

4- नदी तट खनन परियोजनाओं के अधिकतर क्षेत्र नदियों एवं दुर्गम क्षेत्रों में स्थित होते हैं। पर्यावरण संघात ऑकलन अधिसूचना दिनांक 14.09.2006 में यह भी प्रावधान है कि जनसुनवाई परियोजना स्थल अथवा उसके समीप स्थल पर व्यवस्थित एवं समयबद्ध रूप से आयोजित की जाये। खनन परियोजनाओं की तहसील मुख्यालय पर सुनवाई की जा सकती है क्योंकि तहसील मुख्यालय ग्रामीणों एवं अन्य स्टेक होल्डर्स के लिये सुगम होते हैं तथा तहसील मुख्यालय पर ग्रामीण व अन्य नागरिक "तहसील दिवस" इत्यादि कार्यक्रमों में जाकर प्रतिभाग भी करते हैं। तहसील मुख्यालय पर आयोजित जन सुनवाई में सभी स्टेक होल्डर्स की प्रतिभागिता सुनिश्चित करायी जानी आवश्यक होगी।

उपर्युक्त वर्णित स्थिति में मुझे यह कहने का निदेश हुआ है कि कृपया उक्त प्रक्रिया के आधार पर खनन परियोजनाओं से संबन्धित पर्यावरणीय अनापत्ति के संबंध में त्वरित कार्यवाही कराने का कष्ट करें ताकि समयबद्ध रूप से पर्यावरणीय स्वीकृति निर्गत किये जाने की कार्यवाही सुनिश्चित करायी जा सके।

भूतदीय,
23/4/18
(रेणुका कुमार)
प्रमुख सचिव।

संख्या- 55-पर्या-2-2018-103(पर्या)/2007 तददिनांक

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. अध्यक्ष, राज्य स्तरीय पर्यावरण संघात ऑकलन प्राधिकरण, उ0प्र0।
2. अध्यक्ष, राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति, उ0प्र0।
3. निदेशक, पर्यावरण, उ0प्र0।
4. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड।
5. निदेशक, भूतत्व एवं खनिकर्म, उ0प्र0।

आज्ञा से

(निहालुद्दीन खाँ)
संयुक्त सचिव

जिलाधिकारी
बुलन्दशहर।

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सेवा में,

निदेशक,

पर्यावरण निदेशालय, उ०प्र० /

सचिव, राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति, उ०प्र०,

विनीत खण्ड-1, गोमती नगर लखनऊ, 226010

दिनांक- 23 जुलाई, 2020

पत्रांक- 1122 / खनन अनुभाग(91)

विषय:- जनपद बुलन्दशहर, तहसील डिबाई के ग्राम ऊँचागाँव खादर के गंगा नदी तल के गाटा संख्या 1 खण्ड संख्या 1 कुल रकबा (पट्टा क्षेत्र) 9.879 है० में बालू खनन (पत्रावली संख्या-4374) के संबंध में।

महोदय,

कृपया उपरोक्त विषयक अपने कार्यालय के पत्र संख्या 85/पर्या०/4374/एस०ई०आई०ए० ए०/2019 दिनांक 08.06.2020 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसमें तहसील डिबाई के ग्राम ऊँचागाँव खादर के गाटा संख्या 1 खण्ड 1 में बनाये गये बालू के खण्ड में श्री संजय कुमार शर्मा पुत्र श्री श्याम बाबू शर्मा, ग्राम सूजापुर जिला बुलन्दशहर के शिकायती पत्र दिनांक 27.02.2020 के क्रम में वास्तविक रिपोर्ट (factual report) एवं संशोधित कलस्टर प्रमाण, जियोकोर्डिनेट व ग्राम ऊँचागाँव खादर के गाटा संख्या 1 के खण्ड संख्या 1 के भू-मानचित्र की प्रति उपलब्ध कराने के निर्देश दिये गये हैं।

उक्त के क्रम में बिन्दुवार आख्या निम्नवत है:-

01- सहायक भू-वैज्ञानिक बुलन्दशहर व उपजिलाधिकारी डिबाई की संयुक्त आख्या पत्रांक संख्या 8216/एस०टी० दिनांक 18.12.2017 द्वारा तहसील डिबाई के ग्राम ऊँचागाँव खादर के गंगा नदी तल के गाटा संख्या 1 में बालू के तीन खण्ड खनन पट्टे हेतु बनाये गये थे, प्रथम खण्ड का क्षेत्रफल 9.879 है० है० व द्वितीय खण्ड का क्षेत्रफल 11.424 है० तथा तृतीय खण्ड का क्षेत्रफल 9.240 है० है। प्रथम खण्ड में लगभग 01 मीटर गहराई तक खनन करके 98790 घनमीटर बालू की उपलब्धता है। वर्तमान में गाटा संख्या 1 का खण्ड संख्या 2 में पाँच वर्षीय बालू का खनन पट्टा संचालित है। सहायक भू-वैज्ञानिक व उपजिलाधिकारी डिबाई की उक्त आख्या के क्रम में तत्कालीन जिलाधिकारी महोदय द्वारा कार्यालय पत्रांक संख्या 293/खनन लिपिक दिनांक 06.03.2018 द्वारा श्री गिरीशचन्द्र पुत्र श्री महाराज सिंह, निवासी लकी कम्पाउण्ड देवसैनी राजघाट रोड, क्वारिस कोईल अलीगढ के पक्ष में सहमति पत्र (लेटर ऑफ इन्टेंट) जारी किया गया था। प्रश्नगत पट्टा क्लस्टर श्रेणी का था, जिसमें लोक सुनवाई के उपरान्त ही पर्यावरणीय स्वीकृति प्राप्त होती है। उक्त खनन क्षेत्र की लोक सुनवाई दिनांक 23.10.2018 को पूर्ण हो चुकी थी। लेकिन श्री गिरीश चन्द्र द्वारा पर्यावरण निदेशालय लखनऊ में फाईनल एनवायरमेंट इम्पैक्ट एसेसमेंट रिपोर्ट प्रस्तुत नहीं की गयी, इस संबंध में श्री गिरीश चन्द्र को कार्यालय के पत्रांक 1528/खनन लिपिक दिनांक 14.01.2019 के द्वारा नोटिस निर्गत कर पर्यावरण निदेशालय, लखनऊ में फाईनल एनवायरमेंट इम्पैक्ट एसेसमेंट रिपोर्ट एक सप्ताह में प्रस्तुत करने हेतु निर्देशित किया गया, निर्देशों के बावजूद भी श्री गिरीश चन्द्र द्वारा कोई जवाब प्रस्तुत नहीं किया गया और न ही फाईनल एनवायरमेंट इम्पैक्ट एसेसमेंट रिपोर्ट पर्यावरण निदेशालय में समय से जमा की गयी। श्री गिरीश चन्द्र द्वारा समस्त औपचारिकतायें पूर्ण करने में अनावश्यक रूप से बिलम्ब किया जा रहा था, जो राजस्व एवं जनहित में नहीं था। सहायक भू-वैज्ञानिक बुलन्दशहर की आख्या दिनांक 27.03.2019 के क्रम में श्री गिरीश चन्द्र पुत्र महाराज सिंह के द्वारा जमा 25 प्रतिशत प्रतिभूति तथा 25 प्रतिशत प्रथम वर्ष की किस्त धनराशि रु० 3,29,30,744.5/- को राज्य सरकार के पक्ष में जमा करते हुये सहमति पत्र (लेटर ऑफ इन्टेंट) को कार्यालय आदेश संख्या 15/खनन लिपिक दिनांक 04 मई 2019 द्वारा निरस्त किया गया था।

02- तत्कालीन जिलाधिकारी बुलन्दशहर द्वारा पारित आदेश दिनांक 04.05.2019 के विरुद्ध श्री गिरीश चन्द्र पुत्र श्री महाराज सिंह द्वारा उ०प्र० उपखनिज परिहार नियमावली 1963 के नियम 78 के अन्तर्गत विशेष सचिव, भूतत्व एवं खनिकम विभाग, उ०प्र० शासन लखनऊ के समक्ष निगरानी योजित की गयी। दिनांक 28 मई, 2019 को विशेष सचिव, भूतत्व एवं खनिकम विभाग, उ०प्र० शासन लखनऊ

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द्वारा निगरानी संख्या 00(आर)/वी0एस0एम0/2010, दिनांक 28 मार्च 2019 निगरानी सुनवाई हेतु
ग्राह्य की गयी। सुनवाई के उपरन्त सचिव, भूतत्व एवं खनिकर्मा अनुभाग, उ0प्र0शासन लखनऊ
द्वारा -सुवत्त निगरानी संख्या 00(आर)/वी0एस0एम0/2010 में पारित आवेश संख्या
753/एस0एम0/2020 दिनांक 05.02.2020 के क्रम में कार्यालय पत्रांक संख्या 012/खनन अनुभाग
दिनांक 08.02.2020 द्वारा श्री गिरीश चन्द उपरोक्त के पक्ष में पुनः राशर्त राहगति पत्र जारी किया
गया है। तहसील डिनाई के ग्राम ऊँचागाँव खादर के गाटा संख्या 1 जो राजरव अभिलेखों में
दरिया गंग के रूप में दर्ज है, जिसमें राहायक भू-वैज्ञानिक बुलन्दशहर व उपजिलाधिकारी डिनाई
द्वारा अपनी संयुक्त आख्या पत्रांक संख्या 0210/एस0टी0 दिनांक 18.12.2017 के क्रम में बालू के
तीन खण्ड बनाये गये हैं, प्रत्येक खण्ड के मध्य रास्ते बनाये गये थे, इस तरह कोई भी खण्ड
आपस में समाहित (Overlap) नहीं है।

03- आपके द्वारा मांगी गयी सूचना के क्रम में बलस्टर प्रमाण पत्र, जियोकोर्डिनेट व ग्राम ऊँचागाँव
खादर के गाटा संख्या 1 के खण्ड संख्या 1 के भू-मानचित्र की प्रति (जिस पर खण्ड बनाये
गये हैं) की प्रति सूचना संलग्न कर प्रेषित है।

संलग्नक-यथोपरि।

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अपर जिलाधिकारी-न्यायिक/
प्रणारी अधिकारी-खनन
बुलन्दशहर। *0/0*
तत्दिनांक-

पृष्ठांक संख्या- 1122 (0-1) / खनन अनुभाग
प्रतिलिपि:-

श्री गिरीश चन्द पुत्र श्री महाराज सिंह, निवासी लकी कम्पाउण्ड देवसैनी राजघाट रोड, क्यारिस
कोईल अलीगढ़ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

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अपर जिलाधिकारी-न्यायिक/
प्रणारी अधिकारी-खनन
बुलन्दशहर। *0/0*
23/11/22

TRUCPH